

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH

(27 ) CP 060/00050/2014 in OA No.06000195/2014

Amrit Kaur & Another Versus Sandeep Hans & Ors.

**2.4.2014**

Present: Sh. D.R.Sharma, counsel for the petitioners.

Shri Sharma, learned counsel for the petitioners states that despite the categoric finding of this Court, on the statement made by the learned counsel for the respondents on March 4, 2014 that the incumbents appointed on contract basis will allow to continue till regular incumbents join, the services of the applicant has relieved from his duties on 31.3.2014. He further submits that this act of respondents is a clear cut violation of the order dated 4.3.2014 passed by the Tribunal.

Notice be issued to the respondents for 11.4.2014. Shri Aseem Rai, Advocate, accepts notice on behalf of the respondents. He seeks time to have instructions in the matter.

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(UDAY KUMAR VARMA)  
MEMBER(A).

S  
(SANJEEV KAUSHIK)  
MEMBER(J)

Kks

compliance report  
not raised please  
unfit

32. CP 060/00050/14 IN OA 060/00195/14

(Amrit Kaur & Anr. Vs. Sandeep Hans & Ors.)

**11.04.2014**

Present: Sh. K.B. Sharma, proxy counsel for the petitioners.  
Sh. Aseem Rai, counsel for the respondents.

1. Learned counsel for the respondents seeks and is granted one week's time for filing response to the contempt petition.
2. List on 25.04.2014.

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**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

l  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

'jk'

compliance report  
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11. CP 060/00050/2014 in  
**O.A. No. 060/00195/14**

**Amrit Kaur & Another Vs. Sandeep Hans & Others**

**25.04.2014**

Present: Mr. P.M. Kansal, proxy counsel for the applicants  
Mr. Aseem Rai, counsel for the respondents

1. Learned counsel for the respondents seeks and is granted a week's time to file reply.
2. List on 09.05.2014.

*As —*  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

*L*  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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*Reply not filed  
please  
mwps*

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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH CHANDIGARH**

14. CP 060/00050/14 in  
**O.A. No. 060/00195/14**

**Amrit Kaur & Another Vs. Sandeep Hans & Others**

**09.05.2014**

Present: Mr. D.R. Sharma, counsel for the petitioners  
Mr. Arvind Moudgil, counsel for the respondents

1. The O.A. was disposed of with a direction to the respondents not to relieve the applicants till regularly selected candidates join in their place.
2. Learned counsel for the petitioners submit that despite the above order, the respondents have relieved the applicants vide letter dated 31.03.2014 and again re-appoint them by giving a break of two days, which is contemptuous.
3. Respondent No. 1 is directed to file an affidavit with regard to the contentions made on behalf of the applicants.
4. List for further consideration on 26.05.2014.
5. A copy of this order be given **dasti** to the learned counsel for the respondents.

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**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

*1*  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

*1. Dasti was given on 12/5/14  
please*  
*2. Affidavit not filed  
please*

*W.M.W. 6*

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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH CHANDIGARH**

26. CP 060/00050/14 in  
**O.A. No. 060/00195/14**

**Amrit Kaur & Another Vs. Sandeep Hans & Others**

**26.05.2014**

Present: Mr. K.B. Sharma, proxy counsel for the petitioners  
Mr. Aseem Rai, counsel for the respondents

1. Learned counsel for the respondents has filed an affidavit along with the order dated 20.05.2014, which is taken on record. On the basis thereof, he submits that the grievance of the petitioners have been redressed by issuance of clarificatory order dated 20.05.2014 and thus the present CP has been rendered infructuous.
2. Learned counsel for the petitioners endorses the same.
3. The CP stands disposed of as having been rendered infructuous. Notices stand discharged.

*Ke*  
**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

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*L*  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**